

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

Hon'ble Shri Shanker Raju, Member (Judicial)

O.A.No.1299/2001

New Delhi, this the 4th day of October, 2001

Jagmender Singh Dahiya
s/o Shri Banwari Lal
r/o B-14/109, Type II
Police Lines, Pitampura
Delhi. ... Applicant

(By Advocate: Shri S.K.Gupta)

vs.

1. Govt. of NCT of Delhi
through Chief Secretary
I.G.Stadium, I.P.Estate
New Delhi - 110 002.
2. Commissioner of Police
Delhi Police Headquarter
M.S.O.Building, I.P.Estate
New Delhi - 110 002.
3. Deputy Commissioner of Police (Hr.)
Delhi Police Headquarter
M.S.O.Building, I.P.Estate
New Delhi - 110 002.
4. Executive Engineer
PWD Division No.13
Old Secretariat, Delhi. .. Respondents

(By Advocate: Ms. Jasmine Ahmed)

O R D E R(Oral)

By Shanker Raju, Member (J):

Heard.

2. The grievance of the applicant is that despite his request to the authorities and despite his attempt to show to them that the house which is now alternatively allotted to him is not in a good condition, the respondents have not yet heard and not changed the accommodation. The applicant has filed representation to the respondents on 11.5.2001 which is yet to be disposed of by them. It is also stated that the applicant will be given liberty before the

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appellate authority of personal hearing as well as the production of photographs to demonstrate the condition of the accommodation which has been allotted to him.

3. The learned counsel for the respondents has no serious objection to the request of the applicant.

4. Having regard to the rival contentions of both the parties, the present OA is disposed of at the admission stage itself by directing the respondent No.3 to dispose of the representation of the applicant filed before him on 11.5.2001 with a detailed and speaking order. It is also directed that the applicant shall be accorded a personal hearing and an opportunity to demonstrate the condition of the house by way of photographs that the house which is now been allowed is not fit for habitation. The above directions shall be complied with within three months from the date of receipt of a copy of this order. Till then the status-quo as of today shall be maintained in respect of the accommodation in possession of the applicant. The applicant if ^{he} still aggrieved ^{he} is at liberty to assail the order to be passed by the respondents in accordance with law. No costs.

S. Raju

(SHANKER RAJU)
MEMBER(J)

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